

(c) the number of smart cities completed so far; and

(d) the details of employment opportunities created in those cities during that period?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) 100 Smart cities were distributed among 29 States and 7 Union Territories on the basis of their urban population and number of statutory towns, with at least one city from each State/UT. Based on a two-stage challenge process, 100 cities have been selected for development as smart cities in four rounds as below:—

- 20 Smart Cities in Round 1 in January, 2016
- 13 Smart Cities in Fast Track (FT) Round 2 in May, 2016
- 27 Smart Cities in Round 2 in September, 2016
- 30 Smart Cities in Round 3 in June, 2017
- 10 Smart Cities in Round 4 in January, 2018 and June, 2018.

As on January 25, 2019, 2,748 projects worth ₹ 1,04,964 crore have been tendered, of which 2,032 projects worth ₹ 62,295 crore are under implementation/ have been completed.

The timeline for completion of projects in Smart Cities Proposal (SCPs) of smart cities is five years from the date of their selection.

(d) The Mission is implementing urban infrastructure projects in areas of mobility, built environment, information technology and digitisation, non-motorised and public transport, water and wastewater, renewable energy, solid waste management, affordable housing, safety and security of citizens, health, education etc. These projects are generating direct employment for skilled as well as unskilled manpower, both during the phases of planning and construction and subsequently for operation and maintenance. The two-pronged strategy of comprehensive area based development and pan city development through deployment of IT solutions under Smart Cities Mission is expected to drive economic growth and lead to further employment generation.

Allotment of General Pool Residential Accommodation

492. SHRI G. C. CHANDRASHEKHAR: Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether allottees of other than General Pool Residential Accommodation (GPRA) are deprived of participating in bidding process *i.e.* Automated System of

Allotment put in place to give their preference for alternative allotment in seven South Delhi colonies and if so, the details thereof and the reasons therefor;

(b) whether no alternative allotment has been placed for non-General Pool allottees in newly developed accommodations in East Kidwai Nagar and if so, the details thereof;

(c) whether Government has received any complaints from affected allottees who have not been provided alternative allotment; and

(d) if so, corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) The Directorate of Estates allots residential quarters to the officers entitled for allotment of General Pool Residential Accommodation (GPRA) as per provisions of Rule 3 of Central Government General Pool Residential Accommodation Rules, 2017. Only those officers eligible as per above can participate in the bidding process for allotment of alternative GPRA flats through the Automated System of Allotment (ASA).

(b) Alternative allotments to the allottees eligible for GPRA and non-General Pool is made as per availability of vacant accommodation. The main criteria of allotment for alternate accommodation through ASA is Date of Priority related to Date of entry in Government service. The eligible applicants with higher Date of Priority get the accommodation at prime locations such as East Kidwai Nagar through ASA. Once allotment through ASA or National Informatics Centre (NIC) computerised system for those who do not participate in ASA or do not get alternative as per choice is done, as per availability same type and same number of accommodations which non-General Pool officers in colonies under redevelopment occupy, are placed at the disposal of concerned Department/Organisation. Further allotment of alternative accommodation to their employees is done by the concerned Department/Organisation.

(c) and (d) Directorate of Estates has received representations regarding non-allotment of alternate flats. The requests are considered and alternate flats are allotted as per rules either through computerised draw or manually, depending upon the availability of alternate flats.

Change in fare by Delhi Metro

493. SHRI PARTAP SINGH BAJWA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the quarterly break-up of the ridership in the Delhi Metro during 2010 to 2018;